

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.3201/2001

New Delhi, this 28th day of November, 2001

Hon'ble Shri M.P. Singh, Member(A)

Naresh Kumar Yadav
885/2, Ganga Vihar
Gurgaon & 26 others as
per details given in the OA .. Applicants

(By Shri Naresh Kumar Yadav, applicant in person)

versus

Government of NCT of Delhi, through

1. Director of Education
Old Secretariat, Delhi
2. Dy. Controller of Accounts
Old Secretariat, Delhi .. Respondents

ORDER(oral)

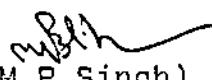
Applicants, 27 in number, by filing this OA under section 19 of the Administrative Tribunals Act, 1985, have prayed for the following reliefs:

- (a) Call for the records of the case and issue orders or directions for regularisation of the GPF subscriptions of the applicants, who have not withdrawn the GPF subscription till date; and
- (b) issue orders or directions to pay the interest to those subscribers who have withdrawn the amount from GPF as per the instructions contained in the letter No.153-353 dated 20.1.1999 of the Office of Deputy Director of Education(South/New Delhi) for the period their subscription was kept/credited in their GPF accounts.

2. Brief facts of the case are that the applicants are working as Teachers in various schools under the Govt. of NCT of Delhi. As per the recommendations of 5th Central Pay Commission, applicants were paid arrears of salary. Respondents have deducted certain amount towards GPF at that time from the first instalment of arrears of salary

of the applicants. They have now issued a direction to the effect that the amount which was deducted and credited to the GPF accounts of the applicants be refunded to them. The case of the applicants is that the amount which was deducted and credited to their GPF in excess should earn interest thereon and if the respondents want to return the amount to the individuals, they should pay interest at the normal rate allowed from year-to-year on that amount. Applicants have given a number of representations to the respondents requesting them to pay interest and regularise the excess amount of GPF if possible. Last such representation was given on 21.9.2000 (Annexure F). Thereafter they have sent a reminder on 08.10.2001 (Annexure G). Respondents have not yet taken any decision on the representation of the applicants.

3. In the circumstances, I feel that ends of justice would be duly met if a direction is given to the respondents to dispose of the representation of the applicants dated 21.9.2000 by passing a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order. I do so accordingly. OA is disposed of as aforesaid at the admission stage. No costs.



(M.P. Singh)
Member(A)

/gtv/